GOVERNMENT OF INDIA MINISTRY OF MINES

RAJYA SABHA UNSTARRED OUESTION No.2499

ANSWERED ON 11.08.2025

STATUS OF DISTRICT MINERAL FOUNDATION (DMF) FUNDS

2499 SHRI SUJEET KUMAR:

Will the Minister of MINES be pleased to state:

- (a) the district-wise data on District Mineral Foundation (DMF) funds collected, sanctioned, and spent across various sectors, as per the latest available figures;
- (b) the number of grievances received under the DMF grievance redressal mechanism and their current resolution status;
- (c) whether the inclusion of elected representatives in DMF Governing Councils has been uniformly implemented across mineral-rich States, if so, the details thereof; and
- (d) whether any Tribal Advisory Councils or Gram Sabhas have raised objections to the utilisation of DMF funds in specific districts, and if so, Government's response and remedial measures taken?

ANSWER

THE MINISTER OF COAL AND MINES (SHRI G. KISHAN REDDY)

- (a) Details on DMF funds collected, sanctioned, and spent across high priority sector and other priority sector at State-Level is given at **Annexure-I**. District-level sector wise data is not centrally maintained.
- (b) Section 12 of PMKKKY Guidelines 2024 provides for a three-tier grievance redressal mechanism at district, state and national level. On receipt of grievances, redressal is undertaken at appropriate level. However, no centralized data is maintained in this respect.
- (c) Section 4 of PMKKKY Guidelines 2024 outlines that the composition and functions of the DMF shall be as may be prescribed by the State Government in the State DMF Rules. The PMKKKY Guidelines 2024 mandates inclusion of elected representatives such as Hon'ble Member of Parliament, Lok Sabha, Hon'ble Member of Parliament, Rajya Sabha, Members of Legislative Assembly and Members of Legislative Council as members in Governing Councils of DMFs.
- (d) No such cases related to objection to the use of DMF fund by Tribal Advisory Council or Gram Sabhas has come to notice of Ministry of Mines.

Annexure-I

(Rs. in crore.)

			High Priority Sector		Other Priority Sector	
S.No	State	Collection	Allocation	Spent	Allocation	Spent
1	Andhra Pradesh	2375	939	489	1342	517
2	Chhattisgarh	15402	10781	7556	5403	3791
3	Gujarat	1912	1121	581	426	223
4	Jharkhand	13791	7343	5211	3013	1468
5	Karnataka	5919	2598	1182	1603	926
6	Maharashtra	6680	3011	1773	1908	1128
7	Madhya Pradesh	8605	2555	2106	2087	1262
8	Odisha	31324	19187	13325	7433	4212
9	Rajasthan	10833	4091	1864	6399	3270
10	Tamil Nadu	1657	571	490	468	430
11	Telangana	6134	2232	1449	4391	2931
12	Uttar Pradesh	2376	498	410	561	398
13	Assam	282	93	71	49	35
14	Bihar	189	55	44	38	16
15	Goa	239	97	57	15	10
16	Haryana	91	-	-	-	-
17	Himachal Pradesh	377	100	37	107	37
18	Jammu & Kashmir	89	31	24	18	11
19	Kerala	111	0	0	0	0
20	Meghalaya	89	7	3	7	5
21	Punjab	276	0	0	0	0
22	Uttarakhand	492	98	55	91	69
23	West Bengal	178	46	30	24	18
	Total	109424	55453	36755	35380	20758